



FORM No.- 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET*Original*Application No. OA 1404 of 2003Applicant (s) A. K. Bisoyi Respondent (s) U.O.I. 2003Advocate for Applicant (s) M/s. M. Balakrishna Advocate for Respondent(s).....*Rao, Robinikanta
Pattnaik.*

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>9. P.O. for Rs. 50/- filed Defects pointed in Scrutiny For consideration Pt. sheet.</p> <p><i>DR</i> B. 1.04</p> <p><i>S-D (T)</i> <i>DRM</i> <i>SPM</i></p> <p><i>DR</i> 08.01.04</p> <p><i>DR</i> 12.01.04</p> <p><i>DR</i> For Admissioin Pt.</p>	<p><i>REGISTER</i> <i>DR</i> 08.01.04</p> <p><i>REGISTER</i></p> <p><u>13.1.04</u></p> <p>I heard Shri M. Balakrishna the learned counsel for the applicant and Shri S.K. Nayak, learned sole learned counsel appearing on behalf of the respondents. The applicant has submitted a representation dated 4.11.03 to Respondent No. 3 with a request to consider his case for granting appointment on compassionate grounds. As the matter is pending</p>

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>Dr. Dr. 13.01.04</p> <p>Copies of order Copies of the same to all respondents and copies of said order prepared for counsel for both sides.</p> <p>L 13.01.04</p> <p>DB 13.01.04 13.01.04</p>	<p>is pending consideration by the R.S. No. 3, this O.T. is directed of with direction to the said authority to take a final view as the matter within a period of 120 days from the date of receipt of this Order.</p> <p>The O.T. is directed of at the addressee stage with the above directions and No. costs.</p> <p>Final copies of the order to the respondents and free copies of order be handed over to the learned counsel of both sides.</p> <p>John Vice-Chairman 13/11</p> <p>Henry Secretary</p>